

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 320**

IA-1649/2024

**In**

**IB-453(ND)/2022**

**IN THE MATTER OF:**

M/s. JPM Industries Ltd.

.... Petitioner/Applicant

Vs.

Orkus Pvt Ltd.

.... Respondent

**Order under Section 9 of the Insolvency and Bankruptcy Code, 2016.**

**Order delivered on 30.04.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**

**HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI**

**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Applicant :

For Respondent : Mr. Vaibhav Tyagi Advs.

For the RP : Mr. Milan Negi, Mr. Nikhil Jha Advs.

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

Put up **on 17.05.2024.**

-Sd-  
**(COURT OFFICER)**